

ITEM NO.203

COURT NO.4

SECTION XIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).14618/2009

(From the judgement and order dated 13/05/2009 in WPC No.337/2008 of The
HIGH COURT OF ORISSA AT CUTTACK)

CHANDRADHOJA SAHU

Petitioner(s)

VERSUS

STATE OF ORISSA & ORS.

Respondent(s)

(With appln.for intervention and office report)(For final disposal)

WITH SLP(C) NO. 14751 of 2009

(With appln.for impleadment as party respondent and with prayer for interim
relief and office report)

Date: 30/07/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. D.S. Parmar, Adv.
Mr.Susheel Tomer, Adv.
Ms. Aruna Gupta,Adv.

For Respondent(s) Mr. Milind Kumar,Adv.

Mr. J.K. Das, Sr.Adv.
Ms. Swetaketu Mishra, Adv.
Mr. P.P. Nayak, Adv.
Mr. Parmanand Gaur ,Adv

Mr. Chandra Bhushan Prasad ,Adv

For Impleading party: Ms. Rajdipu Behura, Adv.
Mr.Satisha Mishra, Adv.
Mr. A.V. Balan, Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter.

List on 13th August, 2012.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master